

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1014 OF 2002  
ALLAHABAD THIS THE 30TH DAY OF JULY,2004

HON'BLE MRS. MEERA CHHIBBER, Member-J

HON'BLE MR. D. R. TIWARI, MEMBER-A

Kamlesh Rai.

S/o Ramkewal Rai,

resident of N-1/12 C 6, Nagla Dalmiakothi,  
Post Office Unkar District-Varanasi.

.....Applicant

( By Advocate Sri S.A. Murtaza )

Versus

1. Bharat Sanchar Nigam Limited Varanasi,  
through its Genral Manager, Varanasi.
2. Assistant General Manager, Bharat Sanchar  
Nigam Limited, Varanasi
3. Union of India, through Secretary,  
Ministry of Communication, Department of Telecom  
Sanchar Bhawan, New Delhi.

.....Respondents

( By Advocate Sri D.K. Dwivedi )

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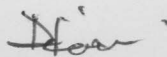
HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

None for the applicant even in the revised call.  
He has not even sent any request for adjournment or  
adjustment. A perusal of order sheet dated 09.05.2003 shows,  
none was present for the applicant, even otherwise this case  
on 9.5.03 as well. B

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pertains to Bharat Sanchar Nigam Limited which is a corporation and no notification has yet been issued under section 15(2) of the Administrative Tribunals Act 1985 to bring Bharat Sanchar Nigam Limited within the perview of this Tribunal, therefore, this O.A. is not even maintainable otherwise. Accordingly, this O.A.

is dismissed with no order as to costs. Liberty is given to the applicant to approach appropriate forum.



Member-A



Member-J

/Neelam/